

Joint Sampling of Coal Supplied to Thermal Power Stations

3898. SHRIMATI CHANDRA KALA PANDEY: SHRI DIPANKAR MUKHERJEE:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1186 given in the Rajya Sabha on the 21st March, 1995 and to state;

- (a) whether the matter pertaining to joint sampling of coal was placed before the Cabinet?
- (b) if so, the decision taken by the Cabinet?
- (c) when the decision was taken;
- (d) whether the State Governments were consulted while taking the decision; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTRY OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) to (c) The matter pertaining to joint sampling of coal was placed before the Cabinet Committee on Infrastructure in its meeting held on 28th June, 1995. The Cabinet Committee had directed that a system of legally enforceable coal supply contracts between suppliers and consumers, should be worked out by the Ministries of Coal and Power and pending the institution of such a system, joint sampling of coal could be resorted to at the loading end where the requisite equipment for coal handling/analysis of samples etc. were available and where such facilities are not available at the loading end, joint sampling may be done at the unloading end.

(d) and (e) The comments of Ministry of Power included in the Note for the Cabinet were based on the views

obtained by it from various States concerned.

देश में पिछड़े जिलों का विकास

3899. श्री इकबाल सिंह: क्या योजना और कार्यक्रम कार्यान्वयन मंत्री वह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान देश के पिछड़े जिलों के विकास के लिए सरकार द्वारा अनुमोदित योजनाओं का ब्यौर क्या है;

(ख) उक्त अवधि के दौरान प्रत्येक राज्य को उपलब्ध करायी गयी राशि का ब्यौर क्या है; और

(ग) वर्ष 1996-97 के दौरान देश के पिछड़े जिलों के विकास के लिए सरकार ने कितानी धनराशि आवंटित की है तथा सरकार इस संबंध में और क्या कार्यवाही कर रही है?

योजना और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (श्री योगिन्द्र के० अलख): (क) से (ग) किसी भी क्षेत्र की आयोजना एवं विवरण मुख्यतः संबंधित राज्य सरकार की जिम्मेदारी है तथा योजना आयोग ने किसी भी जिले की पहचान पिछड़े जिले के रूप में नहीं की है। भारत सरकार सम्पूर्ण राज्य को निधियों का आवंटन करती है तथा विभिन्न क्षेत्रों के मध्य इनका वितरण संबंधित राज्य सरकारों द्वारा किया जाता है।

Transfer of CBI Officers

3900. DR. D. VENKTESHWAR RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the CBI Director had made a number of transfers immediately after taking over the charge;

(b) if so, when the DIG probing the Urea Deal was transferred to Madras;

(c) whether the Supreme Court had pulled up the CBI Director on such transfers and also meeting the Ex-Prime Minister who is a culprit and involved in a number of cases; and

(d) whether Government have approved the transfer of officers who

were in-charge of investigations of various scams?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI. S.R. BALASUBRAMONIYAN): (a) No, Sir.

(b) The officer was transferred in August, 1996 to Madras.

(c) The orders dated 16.8.1996 of the Hon'ble Supreme Court of India do not disclose such a thing.

(d) At present, Government approval is not required.

अमरनाथ यात्रा त्रासदी की उच्च स्तरीय जांच

3901. श्री निब चरण सिंह:

श्री गोविन्दराम मिरी:

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या अमरनाथ यात्रा त्रासदी की अब तक कोई उच्चस्तरीय जांच करवाई गई है;

(ख) यदि हां, तो उसके निष्कर्ष क्या हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कार्मिक, लोक शिक्षा तथा पेंशन मंत्रालय में राज्य मंत्री (श्री एस०आर० बालासुब्रह्मण्यम):

(क) जी नहीं, श्रीमान्

(ख) और (ग) प्रश्न नहीं उठता है।

C.I.T. in Minimum Common Programme

3902. SHRIMATI ANANDIBEN JETHABHAI PATEL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether it is a fact that the Minimum Common Programme announced by Government has not mentioned about the C.I.T. in this programme;

(b) if so, the reasons therefor;

(c) whether the C.I.T. programme has been disbanded, and

(d) if not, what are the reasons that there is no provision for allocation of

funds under this programme in the Budget for the year 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI YOGINDER K. ALAGH): (a) to (d) It is not clear as to what C.I.T. means. In the absence of clarity Planning Commission is unable to answer the question.

Poverty and Starvation among Tribals

3903. SHRIMATI VEENA VERMA:

SHRI RAJUBHAI A.

PARMAR:

SHRI SUSHILKUMAR

SAMBHAJIRAO SHINDE:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that even after nearly half a century since the country became independent, there still exists certain areas where poverty and starvation still prevail amongst tribals and other backward people such as in Maharashtra, Orissa and Madhya Pradesh;

(b) if so, whether Government have identified such pockets and areas and the people afflicted with abject poverty and starvation if so, details of the areas in Orissa and other States so identified; and

(c) what steps have been and are being taken to ameliorate the living condition of these people?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) It is a fact that poverty exists in the tribal and backward areas of the Maharashtra Orissa and Madhya Pradesh. However the Government has not received reports on starvation in these areas.

(b) The Employment Assurance Scheme which is meant to provide